

[Shri R. K. Malviya].

some persons were working in an open-cast working, a mass of alluvial soil and loose earth measuring 6m × 6m and having a maximum thickness of 1.8 metres came down from the side from an average height of 3 metres burying six persons and inflicting minor injuries on another. Four of the buried died instantaneously and two received minor injuries. The accident thus resulted in death of four persons.

The mine management did not send intimation about the accident to the Mines Inspectorate though they informed the Police. On the basis of an anonymous complaint, the Inspectorate, however, held an inquiry into the accident. According to the inquiry officer, had the provisions of regulations 98 and 112 of the Coal Mines Regulations regarding benching the sides and fencing the top of open-cast workings been complied with, the accident could have been averted.

The mine management has therefore been held responsible for the accident and steps are being taken for institution of criminal proceedings.

Shri C. K. Bhattacharyya: Is it a fact that the quarry where the accident occurred was declared closed, but was being unlawfully worked by the management through contractors?

Shri R. K. Malviya: It appears it was not closed. The information is that it was being worked through the contractors.

12.16 hrs.

PAPERS LAID ON THE TABLE REPORT OF COAL BOARD

The Parliamentary Secretary to the Minister of Mines and Fuel (Shri Thimmaiah): On behalf of Shri K. D. Malviya, I beg to lay on the Table a copy of Annual Report of the Coal Board for the year 1961-62. [Placed in Library, See No. LT-1282/63].

ANNUAL REPORT OF THE KHADI AND VILLAGE INDUSTRIES COMMISSION

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): On behalf of Shri Kanungo, I beg to lay on the Table a copy of Annual Report of the Khadi and Village Industries Commission for the year 1961-62 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library, See No. LT-1283/63].

12.17 hrs.

PRESENTATION OF PETITION

श्री उदिया (शहडोल) : श्रीमान्, मैं कुछ डालमिया-जैन कम्पनियों के प्रशासन संबंधी जांच आयोग की रिपोर्ट के बारे में एक याचिकाकार द्वारा हस्ताक्षरित एक याचिका पेश करता हूँ ।

Shri S. M. Banerjee (Kanpur): May I know whether copies will be circulated to us before the discussion?

Mr. Speaker: The petition has to be first sent to the Petitions Committee. The Committee will decide whether copies are to be distributed or not. If the Committee decides that, certainly we will see that the copies are distributed.

Shri S. M. Banerjee: We are going to have the discussion tomorrow.

Mr. Speaker: If it is too late, I cannot help it. First, it must be sent to the Petitions Committee. I will ask the Petitions Committee to look into that.

Shri S. M. Banerjee: May I know why the petition was not submitted before this? Just to sabotage the whole discussion?

Mr. Speaker: That is not for me to say.